

Report IV, Visit of Dr Vinod Aggarwal, Special Rapporteur, Central Zone, NHRC to Brick kilns in Raipur district, of Chhattisgarh on 30th March, 19.

In Raipur district, of Chhattisgarh, a meeting was held by me with District labour and Mining officers and their team of officers on 29th March. It came to my information that earlier, there were about 200 license holders of brick kiln units in the district. But most of the licensees are leaving this work and now less than 50 units are being run. Few of the brick kilns are running without proper license. The matter may be considered by the Mines and labour departments along with the District Collector about the issue of brick kilns running without proper certification, but a proper answer has to come from the District.

About 50-55 workers are engaged in one brick kiln on average. The Mines department personal at Raipur informed that there was no child labour identified at the brick kiln in the last 2-3 years. The brick kilns of M/S Tarkeshwar Chakradhari village Bahesar and, Shri Subhash Bhavnani were visited in the Raipur rural area. The report in the questionnaire format is enclosed. As the kilns now are working at full steam, about 60-70 labours and Munshi(clerks) were found.

It was seen the houses in which brick kiln workers are expected to live, are 7 feet high and there were no windows in these tenements. There were very few toilets or community bathrooms. There is no separate arrangement of women labourers. There seemed to be arrangement of illegal electric connections in the so called huts. The water available for drinking is from a hand pump, but water is not tested for minerals or other impurities or whether water is good enough for drinking or not. The visit report to brick kilns in Raipur district is enclosed as annexure-1.

The labour go to their native place about 50-150 km once a month to bring their ration even in the districts of same state is not being implemented and it seems the brick kiln workers purchase the food material at the market price or get it from their

shop which may be 50-150 km away. Majority of the workers are belonging to SC, ST or OBC. The vigilance committee is not formed and meetings are not taking place.

The firemen are working for about 12 hours and the head fireman doesn't have a spare man and works 24 hours but has breaks in between. The labourers who make the bricks generally make 400 rupees and if 2 family member (husband -wife) team is there they make 600-700 rupees per day.

NFSA even in the districts of same state is not being implemented and it seems the brick kiln workers purchase the food material at the market price. The visit report to brick kilns in Raipur are enclosed as annexure-1. But it was informed that the brick kiln workers were not registered with construction workers welfare board and were not given various benefits like Prime Minister Jeewan Jyoti Yojana and Group Insurance Policy is given. Although it was said children less than 6 years are being sent to Aanganwari but it was not a fact. The elder children were supposed to be sent to the schools but that was also not happening in all cases.

The brick kiln owners were given directions to maintain wages register, muster roll, wage slips, copies of registers, inter-state migrant workmen act. On the day of visit no children aged between 14-18 were seen on the site. Few of the old workers were given lesser or lighter work and paid wages of 150 Rs only. There were other workers who were also not able to get enough as per the minimum wage act. The brick kiln owners were given directions to maintain wages register, muster roll, wage slips, copies of registers, inter-state migrant workmen act. On the day of visit no children aged between 14-18 were seen on the site.

Recommendations

1. The residential facility should be reasonable and provided by the brick kiln owner to the workers who are coming from more than 20-30 km away as at times the labour has to work in the evening hours. The huts should be of the design and height of Indira Awas, along with gas and electric connection to have a minimum living standard norm, for which State Government through labour or mines department issue instructions.
2. **The water provided is from hand pumps or deep boring, but is not being tasted by any authorities. The water made available should be tested every 15th day and report should be seen by the labour authorities. Water should be at least treated with chlorine to make it microbial safe. If a filter or RO water for drinking that would be ideal.**
3. Despite of Swatch Bharat program, and the brick kiln sites are almost devoid of toilets. The work sites should also have clean toilets block for maintenance of cleanliness at the work places.
4. **There is an element of advance to some of the workers but it is not in all cases. The wages are paid generally more than the minimum wages but system of calculation in some cases is based on number of brick prepared from the mud. But there did not seem to be any element of coercion. There were some labourers who were paid much lesser than the minimum wages.**
5. Vigilance committee has been constituted in Raipur district, but the meeting has not been held till now. It would be of importance that the meeting of vigilance committee be held regularly. Already a situation has been seen that some brick kiln owners are not able to locate the labour to work at the kiln.
6. **Although there is a system of opening shops which provide one time meal in 10 rupees but there seemed no visible signs of opening such outlets in the vicinity. As there are many brick kiln at one site, which may have about 400-500**

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workers in near around kilns. It would be desirable that prepared food shops could be operated in each of the locations to give clean and cheap food to the brick kiln workers.

7. The nearby ICDS and primary schools are need to be given direction to admit the small children brought by the brick kiln workers coming from far off distances.

8. **The firemen working at the site it seems work for 12 hours but the proprietors mention that they work for only 6 hours. The labourers are not underpaid as they are coming repeatedly at the same brick kiln but exploitation is not totally over.**

9. All the Brick kilns didn't have full documents especially in Raipur district to run the brick kilns but were allowed to run. This matter need to investigated by the labour and mines department of the state government.


14/4/19

Dr Vinod Aggarwal.
Special Rapporteur

1. Annexure-1, Proforma of NHRC filled from Raipur district brick kilns

P- 57-69.

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57

National Human Rights Commission

Director Unit

श्री. नरेश्वर चक्रवर्ती

पत्रिका इकाई

रामपुर

कार्य का स्थान

गांव - लक्ष्मण (शिलावा) रामपुर

The team is directed to follow the following points while undertaking the spot enquiry.

1. The brick-kiln operator obtained a licence to run the brick-kiln from Competent Authority or not? If obtained, the details thereof. If not, why it has been allowed to operate and forward the name/s of persons with designation permitting to operate without licence.
2. How many labourers belong to S.C./S.T./O.B.C.? and whether the provisions of SC/ST Act are followed.
3. Total number of labourers, male, female, child with age.
4. Amount of wages paid to them - monthly/fortnightly. Is it in conformity with the notified minimum wages?
5. Forward the legible copies of wages register, muster roll, wage slips, copies of Registers required to be maintained under various labour legislations (Payment of Wages Act, Contract Labour (Regulation & Abolition) Act, Inter-State Migrant Workmen (Regulation of Employment & Conditions of Service) Act.
6. Whether the labourers were employed directly or through an agent/Trade/Contractor and whether such an agent obtained a licence under the law or not?
7. Whether the recruiting agents obtained a licence under the Inter-State Migrant Workmen (Regulation of Employment & Conditions of Service) Act, 1979, whether the Principal employer obtained a Registration Certificate under the Act or not, and whether the brick-kiln operator paid benefits under the aforesaid Act and the rules made thereunder or not. If there is failure, forward the names of officers with their designations.
8. Whether the brick-kiln owner has followed all the provisions contained in the Minimum Wages Act, 1948 and the Rules made thereunder or not. If not, what action is taken?
9. Whether Vigilance Committee as mandated under the provisions of the Bonded Labour System (Abolition) Act, 1976, was constituted or not. If not, the reasons therefor, since when? You may give all the details of the Committee constituted according to law.
10. Whether the members of the Vigilance Committee belonging to SC & ST accompanied the team or not? If not, the reasons of the same to be conveyed.
11. In view of the averments made in the complaint and in absence of documents required to be maintained and in absence of benefit to be extended as mandated by law, the team are duty bound to raise the presumption. Your attention is drawn to the judgement of the Hon'ble Supreme Court in cases i.e. a) Bandhua Mukti Morcha delivered by 16.12.1983 in Writ Petition No.2135. b) People's Union for Democratic Rights v/s Union of India (1982) 3 SCC at 259. c) Sanjit Roy v/s State of Rajasthan, 1982 SCC 525. d) Nagrata Choudhary v/s State of M.P., (1984) 3 SCC 243 at 259.

Public Commission

CA 31.51 1/10/11
10/11/11

Source: 2/6/2006-PRP&P

Questionnaire for the NHRC Investigation team on the surprise visit to bonded labour prone states:

1. What is your name? What is your age?
2. What is your father's name?
3. Where do you come from (complete address)?
4. Did you come here on your own or were brought by somebody?
5. If you were bought by somebody, his complete name and address and under what terms and conditions/
6. Is there a formal or Informal/oral agreement or understanding between the recruiting agent and your goodself?
7. If formal and reduced to black and white, do you have a copy? Whether the same was read over and explained in the language understood by him?
8. What are the hours of work at the worksite? Is there any spread over i.e. one hour rest after 9 hours or work?
- 9 (a) what are the wages payable to you and what are the wages being actually paid to you?
- (b) Is any overtime wage paid to you for work in excess of 9 hours of work a day and 48 hours a week?
10. Was there an element of advance when you were recruited? What is the amount paid to you towards such advance?
11. How do you propose to pay back the amount advanced to you? Is it being adjusted with the wages being payable to you? If so, it being explained to you at the time of adjustment?
12. Are you aware of Minimum Wages Fixed by the State Govt.? Are you satisfied that the adjustment is fair?
13. How many adults and children below 14 and above 18 are brought there with him? Whether they are working or not? If working, whether they are paid wages as fixed by the Govt. or not?
14. If there are children, are they subject to work? If subjected to work what about their education?
15. How long do you propose to work at this worksite? Can you leave this employer and go to another employer if you are not feeling happy or comfortable? Have you informally mentioned this to the employer or to the recruiting agent and if so, what is their reaction?

10
Pg-20/2/19

Questionnaire format for the visit to brick kiln

S.No.	QUESTIONNAIRE
1	The brick-kiln operator obtained a licence to run the brick kiln from Competent Authority or not? If obtained, the details thereof. If not, why it has been allowed to operate and forward the name/s of persons with designation permitting to operate without licence. <u>Yes</u>
2	How many labourers belong to S.C./S.T./O.B.C.? and whether the provisions of SC/ST Act are followed. SC- 2 BT- 21 OBC- 97, minor- 1 Total- 121
3	Total number of labourers, male, female, child with age. M- 90 F- 11 Child- 20
4	What is their name and age. <u>अरुण अशोक</u>
5	What is their father's name? <u>अरुण अशोक</u>
6	Complete addresses of the labourer <u>अरुण अशोक</u>
7	Are you aware of Minimum Wages Fixed by the State Govt.? Are you satisfied that the adjustment is fair? <u>Yes</u>
8	Amount of wages paid to them monthly/fortnightly. Is it in conformity with the notified minimum wages? <u>250/daily</u>
9	What are the wages payable to you and what are the wages being actually paid to you? <u>200/daily</u>
10	Is any overtime wage paid to you for work in excess of 9 hours of work a day and 48 hours a week? <u>Yes</u>
11	Was there an element of advance when you were recruited? What is the amount paid to you towards such advance?
12	How do you propose to pay back the amount advanced to you? Is it being adjusted with the wages being payable to you? If so, it being explained to you at the time of adjustment?
13	Forward the legible copies of wages register, muster roll, wage slips, copies of Registers required to be maintained under various labour legislations (Payment of Wages Act, Contract Labour (Regulation & Abolition) Act, Inter-State Migrant Workmen (Regulation of Employment & Conditions of Service) Act. <u>ब्रह्म जाना मही वापस जाया</u>
14	Whether the labourers were employed directly or through an agent/Inkedar/Contractor and whether such an agent obtained a licence under the law or not? <u>Directly</u>
15	Whether the recruiting agents obtained a licence under the Inter-State Migrant Workmen (Regulation of Employment & Conditions of Service) Act, 1979, whether the Principal employer obtained a Registration Certificate under the Act or not, and whether the brick kiln operator paid benefits under the aforesaid Act and the Rules made thereunder or not, there is failure, forward the names of officers with their designations
16	Is there a formal or informal/oral agreement or understanding between the recruiting agent and yourself?
17	How many adults and children below 14 and above 18 are brought there with him? Whether they working or not? If working, whether they are paid wages as fixed by the Govt. or not?
18	Whether Vigilance Committee as mandated under the provisions of the Bonded Labour System (Abolitions) Act, 1976, was constituted or not. If not, the reasons therefor, since when? You may give all the details of the Committee constituted according to law.
	Whether the members of the Vigilance Committee belonging to SC & ST accompany team or not? If not, the reasons of the same to be conveyed.

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(Signature)

अंक	शक्ति का नाम	पिता/पत्नी का नाम	उम्र	कार्योत्थान (वर्ष)	पुरष/महिला	वेतन	किस वर्ष	एवम्	वर्ष
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1. श्री रजकु पेल श्री परदेवी 45 ६२२१५००० ५० रु. १२००/- २ माह २००५
 गाँव - पनोवाँ वलोवावाला
 परिवार सहित पतिदिन
2. श्री लखिल मादव श्री लालाराम 40 ५० रु. १३०० ५ माह ६ वर्ष
 गाँव - रकुडी मडिया
 परिवार सहित पतिदिन
3. श्री रजुराम चुव श्री रामदयाल 55 -॥- ५० रु. १०००/- ३ माह २००५
 गाँव - मडिया, गड आरंग,
 गिलावा - रामपुर
4. श्री लालकु ५० श्री मंगल 40 ५० रु. १०००/- ३ वर्ष लालकु
 गाँव - अडियाली गड आरंग, रामपुर
 परिवार सहित पतिदिन
5. श्री नारायण मादव श्री लखीराम 40 -॥- ५० रु. ३००/- ५ माह नारायण
 गाँव - कौवारा गड वागवादा श्री
 मडिया
6. श्री विमान लाल बीक ६० श्री राम 35 -॥- ५० रु. ३००/- ७ वर्ष विमान
 गाँव - दान, गड पनारी श्री
 वलोवावाला
7. श्री कौमल चुव श्री दिलचक्र 29 -॥- ५० रु. ३००/- ६ माह कौमल
 गाँव - आतापा गड पनारी
 गिलावा - वलोवावाला
8. श्री सुखलाल रजम श्री लैगू 35 -॥- ५० रु. ३००/- ७ माह सुखलाल
 गाँव - दान गड पनारी
 गिलावा - वलोवावाला
9. श्री मोहन मादव श्री सुखलाल 65 -॥- ५० रु. ५००/- २ वर्ष मोहन
 गाँव - पनार कुवा गड वलोवावाला
 गिलावा - वलोवावाला
10. श्री मनीराम मादव श्री रामराम 32 -॥- ५० रु. ३००/- ३ माह मनीराम
 गाँव - चोवली गड आतापा
 गिलावा - वलोवावाला
11. श्री प्रीतम लिवान श्री मंगलराम 42 -॥- ५० रु. २५०/- ६ माह प्रीतम
 गाँव - कोटाखण्ड - मडिया
 गिलावा - वलोवावाला
12. श्री लालकु मादव श्री मंगलराम 33 ५० रु. २५०/- ३ माह लालकु
 गाँव - लालकु गाँव मडिया
 गड - चोवली श्री मंगलराम
 (60) (70) 70

- 13) श्री मनीष शंकर शिवप्रसाद 35 वर्ष 522 पन्ना 50 22.250/ मनीष
गाँव मरवा कौना नहर मालापादा गिर वलौवावागा
पनिफ
- 14) श्री सुरेश शंकर सोनसिंह 40 वर्ष 595 पन्ना 50 22.250/ सुरेश
गाँव सलोनी नहर वलौवावागा गिर वलौवावागा
पनिफ
- 15) श्री कालीश राम शंकर शिवप्रसाद 50 वर्ष 500 पन्ना 50 22.250/ कालीश
गाँव - कुतुवाहन नहर वलौवावागा गिर वलौवावागा
पनिफ
- 16) श्री जीवनलाल विषाद शंकर रामजी 49 वर्ष 500 पन्ना 50 22.250/ जीवनलाल
गाँव - अमरुती नहर वलौवावागा गिर वलौवावागा
पनिफ
- 17) श्री राजेश कुमार शंकर शिवप्रसाद 32 वर्ष 500 पन्ना 50 22.250/ राजेश
गाँव - अराकोना नहर विमगा गिर वलौवावागा
पनिफ
- 18) श्री सुभाष शंकर शंकर शिवप्रसाद 40 वर्ष 500 पन्ना 50 22.250/ सुभाष
गाँव - इलवाव पपरी नहर वलौवावागा गिर वलौवावागा
पनिफ
- 19) श्री सुभाष शंकर शंकर शिवप्रसाद 45 वर्ष 500 पन्ना 50 22.250/ सुभाष
गाँव - करमठेल नहर वलौवावागा गिर वलौवावागा
पनिफ
- 20) श्री मंगलराम शंकर श्री मंगल शंकर 55 वर्ष 500 पन्ना 50 22.250/ मंगल
गाँव - अरुव बोवरी नहर मालापादा गिर वलौवावागा
पनिफ
- 21) श्री सुभाष शंकर शंकर शिवप्रसाद 65 वर्ष 500 पन्ना 50 22.250/ सुभाष
गाँव - मरिवा नहर वलौवावागा गिर वलौवावागा
पनिफ
- 22) श्री रामकिशोर शंकर शिवप्रसाद 55 वर्ष 500 पन्ना 50 22.250/ रामकिशोर
गाँव - मोरपर नहर वलौवावागा गिर वलौवावागा
पनिफ
- 23) श्री रामकिशोर शंकर शिवप्रसाद 35 वर्ष 500 पन्ना 50 22.250/ रामकिशोर
गाँव - इलवाव पपरी नहर वलौवावागा गिर वलौवावागा
पनिफ

24 श्री सुरेश कुमार शर्मा 56 वर्ष 22 वर्ष 1 माह 1 दिन
 गांव - बालाडी नहर वलौदावाहा
 गिर. बलौदावाहा

25 श्री संजय शर्मा 27 वर्ष 2 माह 1 दिन 200/ संजय
 गांव - बालाडी नहर वलौदावाहा
 गिर. बलौदावाहा

26 श्री रामलाल शर्मा 25 वर्ष 2 माह 1 दिन 200/ कमलेश
 गांव - बालाडी नहर वलौदावाहा
 गिर. बलौदावाहा

27 श्री श्रीराम शर्मा 31 वर्ष 3 1/2 माह 200/ चंदर
 गांव - बालाडी नहर वलौदावाहा
 गिर. बलौदावाहा

28 श्री रविशंकर शर्मा 23 वर्ष 3 1/2 माह 200/ शंकर
 गांव - बालाडी नहर वलौदावाहा
 गिर. बलौदावाहा

29 श्री दुर्गा शर्मा 30 वर्ष 3 माह 200/ दुर्गा
 गांव - बालाडी नहर वलौदावाहा
 गिर. बलौदावाहा

30 श्याम शर्मा 42 वर्ष 4 माह 200/ श्याम
 गांव - बालाडी नहर वलौदावाहा
 गिर. बलौदावाहा

31 सरस्वती शर्मा 29 वर्ष 5 माह 200/ सरस्वती
 गांव - बालाडी नहर वलौदावाहा
 गिर. बलौदावाहा

32 श्रीमती विजया शर्मा 38 वर्ष 3 माह 200/ विजया
 गांव - बालाडी नहर वलौदावाहा
 गिर. बलौदावाहा

33 श्रीमती शकुन्ती शर्मा 37 वर्ष 3 माह 200/ शकुन्ती
 गांव - बालाडी नहर वलौदावाहा
 गिर. बलौदावाहा

34 श्रीमती ललिता शर्मा 30 वर्ष 3 माह 200/ ललिता
 गांव - बालाडी नहर वलौदावाहा
 गिर. बलौदावाहा

35) श्रीमान् लक्ष्मी लाल श्री अशोक 37 वर्ष - 3 माह 15 दिन
गाँव पिपराई नहर वल्लोदावाहा
जि० बल्लोदावाहा 22-250/-

36) श्रीमान् लक्ष्मी लाल श्री अशोक 39 वर्ष - 3 माह 15 दिन
गाँव पिपराई नहर जि० बल्लोदावाहा 22-250/-

37) श्रीमान् लक्ष्मी लाल श्री अशोक 22 वर्ष - 3 माह 15 दिन
गाँव पिपराई नहर वल्लोदावाहा 22-250/-

38) श्रीमान् लक्ष्मी लाल श्री अशोक 23 वर्ष - 3 माह 15 दिन
गाँव पिपराई नहर वल्लोदावाहा 22-250/-

39) श्रीमान् लक्ष्मी लाल श्री अशोक 26 वर्ष - 3 माह 15 दिन
गाँव पिपराई नहर वल्लोदावाहा 22-250/-

40) श्रीमान् लक्ष्मी लाल श्री अशोक 26 वर्ष - 3 माह 15 दिन
गाँव पिपराई नहर वल्लोदावाहा 22-250/-

41) श्रीमान् लक्ष्मी लाल श्री अशोक 40 वर्ष - 3 माह 15 दिन
गाँव पिपराई नहर वल्लोदावाहा 22-250/-

42) श्रीमान् लक्ष्मी लाल श्री अशोक 20 वर्ष - 3 माह 15 दिन
गाँव पिपराई नहर वल्लोदावाहा 22-250/-

वि.सं. 15. स्थान - इलाहाबाद
गाम - बरेली (मिल नवो.सम.कु.) दि. 30/3/19

1) श्री मंगलराम S/O श्री मनसुराम, गाम - चावई खेत नदलील
मा.रा.पा.रा, गिला वल्लोवा खा.पा. उम. 55 वर्ष, इलाहाबाद
में रा.सं. / 2001 में पानी सा.पा. में लगभग एक
मा.स. के काम करता है। प्रतिदिन 8 घंटा काम करता है।
प्रतिदिन ख. 150/- मिलता है।



2) श्री सूरजलाल S/O श्री सुधीराम, गाम - मरिया नदर वल्लोवा खा.पा.
गिला - वल्लोवा खा.पा. उम. 65 वर्ष, इलाहाबाद में
सजावट का कार्य करता है। दो मा.स. के काम करता है।
प्रतिदिन 8.00 घंटे काम करता है। प्रतिदिन
ख. 150/- मिलता है।



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श्री. सुभाष भावनानी
डी. व. श्री. वृद्धमुरारि दास खडिवली

16.
Director Unit

Questionnaire format for the visit to brick kiln

S.No.	QUESTIONNAIRE
1	The brick-kiln operator obtained a licence to run the brick-kiln from Competent Authority or not? If obtained, the details thereof. If not, why it has been allowed to operate and forward the name/s of persons with designation permitting to operate without licence.
2	How many labourers belong to S.C./S.T./O.B.C.? and whether the provisions of SC/ST Act are followed. SC-0 ST-10 OBC-44
3	Total number of labourers, male, female, child with age. M-29 F-25 child-18
4	What is their name and age? रावी शंकर
5	What is their father's name? रावी शंकर
6	Complete addresses of the labourers. रावी शंकर
7	Are you aware of Minimum Wages fixed by the State Govt.? Are you satisfied that the adjustment is fair? N
8	Amount of wages paid to them monthly/forthightly. Is it in conformity with the notified minimum wages? = 500/दिना
9	What are the wages payable to you and what are the wages being actually paid to you? = 500/दिना
10	Is any overtime wage paid to you for work in excess of 9 hours of work a day and 48 hours a week? No
11	Was there an element of advance when you were recruited? What is the amount paid to you towards such advance?
12	How do you propose to pay back the amount advanced to you? Is it being adjusted with the wages being payable to you? if so, it being explained to you at the time of adjustment?
13	Forward the legible copies of wages register, muster roll, wage slips, copies of Registers required to be maintained under various labour legislations (Payment of Wages Act, Contract Labour (Regulation & Abolition) Act, Inter-State Migrant Workmen (Regulation of Employment & Conditions of Service) Act. श्रमा पत्रिका नहीं पाया गया
14	Whether the labourers were employed directly or through an agent/Thekedar/Contractor and whether such an agent obtained a licence under the law or not? = DIRECTLY
15	Whether the recruiting agents obtained a licence under the Inter-State Migrant Workmen (Regulation of Employment & Conditions of Service) Act, 1979, whether the Principal employer obtained a Registration Certificate under the Act or not, and whether the brick-kiln operator paid benefits under the aforesaid Act and the Rules made thereunder or not, there is failure, forward the names of officers with their designations.
16	Is there a formal or informal/oral agreement or understanding between the recruiting agent and your goodself?
17	How many adults and children below 14 and above 18 are brought there with him? Whether they working or not? If working, whether they are paid wages as fixed by the Govt. or not?
18	Whether Vigilance Committee as mandated under the provisions of the Bonded Labour System (Abolitions) Act, 1976, was constituted or not. If not, the reasons therefor, since when? You may give all the details of the Committee constituted according to law.
	Whether the members of the Vigilance Committee belonging to SC & ST accompany team or not? If not, the reasons of the same to be conveyed.

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[Signature]

निर्देशिका श्री सुभाष कुमार
भावनानी S/O स्व. श्री
श्रीमान श्री सुभाष
दास भावनानी
निवासी - देवेन्द्र नगर रायपुर

17. स्थान - 222 मध्य का राई
ग्राम बहेर (बिजनर)
रायपुर

- 1) श्री सुभाष S/O श्री सुभाष कुमार 55 वर्ष 222 मध्य का राई परिवार पति
गाँव - नवापारा नहर नया गिरा
जिला कोरबा
पति - श्री सुभाष कुमार 52 वर्ष 222 मध्य का राई परिवार पति
रायपुर
- 2) श्री सुभाष S/O श्री सुभाष कुमार 62 वर्ष 222 मध्य का राई परिवार पति
गाँव - नवापारा नहर नया गिरा
जिला कोरबा
- 3) श्री सुभाष S/O श्री सुभाष कुमार 50 वर्ष 222 मध्य का राई परिवार पति
गाँव - नवापारा नहर नया गिरा
जिला कोरबा
- 4) श्री सुभाष S/O श्री सुभाष कुमार 19 वर्ष 222 मध्य का राई परिवार पति
गाँव - नवापारा नहर नया गिरा
जिला कोरबा
- 5) श्री सुभाष S/O श्री सुभाष कुमार 30 वर्ष 222 मध्य का राई परिवार पति
गाँव - नवापारा नहर नया गिरा
जिला कोरबा
- 6) श्री सुभाष S/O श्री सुभाष कुमार 28 वर्ष 222 मध्य का राई परिवार पति
गाँव - नवापारा नहर नया गिरा
जिला कोरबा
- 7) श्री सुभाष S/O श्री सुभाष कुमार 58 वर्ष 222 मध्य का राई परिवार पति
गाँव - नवापारा नहर नया गिरा
जिला कोरबा

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9 श्री गोकुलदास श्री सुखराम - 35 वर्ष 2221 वर्गमी उमाए परिवार
 गांव - सुखरीग खुर्द नए नरकम का कार्य से अदिन
 गिर - केरवा 20 1000/-
 पति - श्रीमान् केशवदास/गोकुल 35 वर्ष गाँकुल

10 श्री सोनोखुमार श्री लक्ष्मी 32 वर्ष 20 उमाए परिवार
 गांव - गुनवारी नए नरकम पति/पति
 गिर - नागवारी 20 12,000/-
 पति - श्रीमान् शमाशिवदास/गोकुल 28 वर्ष

11 श्री सोनोखुमार श्री सुनीलदास 40 वर्ष 2221 वर्गमी परिवार
 गांव - कोठिया नए मसपुरी का कार्य से अदिन
 गिर - पिनापुर पति/पति
 पति - श्रीमान् सोनोखुमार/गोकुल 40 वर्ष 20 1000/-
 गाँ सोनोखुमार

12 श्री बलिवरदास श्री लक्ष्मी 25 वर्ष 2221 वर्गमी परिवार
 गांव - काशीगढ़ नए पिनापुर का कार्य से अदिन
 गिर - चौपाला/गोकुल पति/पति
 पति - श्रीमान् सोनोखुमार/गोकुल 25 वर्ष 20 1,000/-
 श्री बलिवरदास

13 श्री नरखुददास श्री सुखराम - 35 वर्ष 2221 वर्गमी परिवार
 गांव - सुखरीग खुर्द नए नरकम का कार्य से अदिन
 गिर - कोरवा पति/पति
 पति - श्रीमान् सुखराम/गोकुल 35 वर्ष 20 1000/-



14) श्री सुभाष श्री मंगल
 गाँव - कौटिल्य 120 मसुरी
 जि० वि०
 पति - श्रीमती ललिता देवी - 2 वर्ष
 - 2 वर्ष 2 वर्ष
 परिवार
 - 1 मिल
 - 2,100/-

15) श्री सुभाष श्री गोवर्धन
 गाँव - अमलसिंह 120 करण
 जि० कोरवा
 पति - श्रीमती सुलभा देवी - 3 वर्ष
 - 3 वर्ष 3 वर्ष
 परिवार
 - 1 मिल
 - 2,12,00/-

16) श्री महादेव श्री परब
 गाँव - सुभा 120 करण
 जि० कोरवा
 पति - श्रीमती शशि का
 श्री महादेव - 3 वर्ष 2 वर्ष
 - 3 माह 3 माह
 परिवार
 - 1 मिल
 - 1,000/-

17) श्री अजय श्री लक्ष्मण 3 वर्ष
 गाँव - जवापरा 120 करण
 जि० कोरवा
 पति - श्रीमती सोनी बाई
 श्री अजय - 3 वर्ष 2 वर्ष
 - 3 माह 3 माह
 परिवार
 - 1 मिल
 - 1,000/-

18) श्री राजेश्वर श्री शंकर सिंह
 गाँव - जवापरा 120 करण
 जि० कोरवा
 पति - श्रीमती लक्ष्मी देवी
 श्री राजेश्वर - 3 वर्ष 3 वर्ष
 - 3 माह 3 माह
 परिवार
 - 1 मिल
 - 1,000/-

78
 गणेश राम

~~श्री रामप्रसाद शंकर शर्मा~~
~~गांव फागोवा नहर कराला~~
~~जि. कोरवा~~

श्री रामप्रसाद शंकर शर्मा 28 वर्ष केशवपुरा उमर
गांव फागोवा नहर कराला का कार्य से
जि. कोरवा परिवार लक्षण
पति. श्री कवचि शंकर श्री रामप्रसाद
35 25 वर्ष रुपये 1,000/-
राम प्रसाद

Ra-19

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